

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 288-289/2021
(Arising out of impugned final judgment and order dated 03-11-2020
in WPL No. 5412/2020 03-11-2020 in IA(L) No. 5413/2020 passed by
the High Court Of Judicature At Bombay)

M/S. ENVITECH MARINE CONSULTANTS PRIVATE LIMITED & ORS.
Petitioner(s)

VERSUS

UNION OF INDIA & ANR. Respondent(s)

(IA No.1960/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
and IA No.1958/2021-PERMISSION TO APPEAR AND ARGUE IN PERSON and IA
No.1959/2021-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 10-02-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Ms. Rupali Sharma(Petitioner-in-person)

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

In the meantime, parties are directed to maintain status
quo with regard to dismantling/breaking of the subject-ship known
as INS Viraat, as on date.

(MADHU BALA)
AR-CUM-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR